

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) No, Sir.

(b) Does not arise.

Free travel facilities to employees of Indian Airlines and Air India

6525. SHRIMATI PRAMILA DAN-DAVATE: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the employees of the Indian Airlines and Air India are allowed to travel free every month; and

(b) whether this facility has been enjoyed by the relations of the employees?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDU-LAL CHANDRAKAR): (a) No, Sir.

(b) Free and rebated passage is allowed to relations of employees of the two Corporations in accordance with their respective regulations.

Supply of naphthalene to multi-national and MRTP houses

6526. SHRI G. Y. KRISHNAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government are aware that generally Steel Authority of India has supplied its entire production of naphthalene to multi-national and MRTP houses and has not supplied any quantity to the co-operative sector;

(b) if so, the details regarding distribution procedure adopted during the last two years; and

(c) the measures Government propose to take to ensure the supply to cooperative sector?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) to (e) It is not a fact that Steel Authority of India Limited has supplied its

entire production of naphthalene to multi-national and M.R.T.P. houses. Naphthalene is a basic raw material, for the manufacture of various chemicals and intermediates required by a number of industries. It is, therefore, mostly supplied to such consuming units in any sector as have the necessary processing facilities and there is no bar to supplies being made to the cooperative sector if there is a request from any industry from that sector. In fact during the last two years naphthalene has been supplied alike to small scale and DGTD units

As the present indigenous production of naphthalene is short of the requirements, some quantities of naphthalene have been, and are, being imported. The sale of this by-product is governed by the general terms and conditions of business for SAIL products. The minimum order for supply of naphthalene is 10 tonnes by road and one wagon load by rail.

Classification of Pharmacopoeial Drugs under Central Excise Tariff

6527. SHRI RATAN SINGH RAJDA SHRI CHANDRA BHAL MANI TIWARI:

Will the Minister of FINANCE be pleased to state:

(a) whether single pharmacopoeial drugs manufactured indigenously are being classified under item 14(e) of the Central Excise Tariff which covers patent, proprietary medicines only;

(b) whether Government are aware that basic drugs are not legally covered under the definition of medicines whether pharmacopoeial patent or proprietary; and

(c) if so, under what provisions of the law, Government are still classifying single pharmacopoeial basic drugs under item 14(e) of Central Excise Tariff?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Yes, Sir. However, pharmacopoeial prepara-

tions containing single pharmacopoeial agents are exempt from whole of the excise duty leviable thereon under item 14E of Central Excise Tariff when these are cleared in bulk quantity in a form which is not 'ready for use' i.e., not in a dosage form and without a label or other indication of dose, method of usage or application or any other therapeutic information.

(b) and (c) The correct legal position is that under Item 14E of Central Excise Tariff all pharmacopoeial preparations marketed under brand names or marks including manufacturers' special marks, symbol, etc. are liable to central excise duty but the central excise duty is levied only on such pharmacopoeial preparations which do not come in the exempted category mentioned in (a) above

पटना में विमानों का रात को उतरना

6528. श्री राम विलास पासवान : क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पटना और दिल्ली के बीच अतिरिक्त वायु-सेवा प्रदान किए जाने का कोई विचार है ;

(ख) क्या पटना में रात के विमानों के उतरने की व्यवस्था किए जाने का विचार है ; और

(ग) क्या सरकार बिहार में पटना और रांची के अतिरिक्त अन्य स्थानों के लिए भी वायु-सेवा उपलब्ध करवाएगी ?

पर्यटन और नागर विमानन मंत्रालय में राज्य मंत्री (श्री चन्द्र लाल चन्द्राकर) :
(क) जी हां । 1 अगस्त, 1980 से इंडियन एयरलाइंस लखनऊ से होते हुए पटना तथा दिल्ली के बीच एक अतिरिक्त बी-737 सेवा परिचालित करेगी ।

(ख) जी, हां ।

(ग) जयपुर से होते हुए एक

विमान सेवा परिचालित करने के प्रस्ताव पर इंडियन एयरलाइंस सक्रिय रूप से विचार कर रही है । इस सम्बन्ध में कारपोरेशन द्वारा शीघ्र ही अंतिम निर्णय लिए जाने की संभावना है । बीसरी विमान सेवा के संदर्भ में, जिसके बारे में एक प्रस्ताव सरकार के विचारार्थिन है, बिहार के कुछ अन्य स्थानों पर भी विचार किया जा सकता है ।

"Bird Hit" Aircraft of Indian Airlines and Air India

6530. SHRI ARIF MOHAMMAD KHAN:
SHRI NAWAL KISHORE SHARMA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state

(a) the number of "bird hit" aircraft of Indian Airlines and Air India, separately during 1977-78, 1978-79 and 1979-80, and total financial damage caused thereby;

(b) what steps Government propose to take to safeguard the aircraft from bird-menace; and

(c) whether Government propose to set up airfield management committees to identify environmental problems and take steps to ensure cleanliness around airports?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDU-LAL CHANDRAKAR). (a) Indian Airlines:

Period	No. of bird hit incidence	Financial damage (Rs. in lakhs)
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1977-78 . . .	91	64.51
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1978-79 . . .	107	152.10
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1979-80 . . .	117	24.47
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Air India :

1977-78 . . .	5	Nil
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1978-79 . . .	7	98.99
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1979-80 . . .	11	28.45
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